## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH: NEW DELHI (COURT-I)

(IB)-410/(PB)/2017

In the matter of:

Yash Raj Films (P) Limited

....PETITIONER

Vs.

Vas Data Services (P) Limited

.. RESPONDENT

**SECTION:** 

Under Section 9 of (IBC) Code, 2016

Order delivered on 12.10.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

DEEPA KRISHAN Hon'ble Member (Technical)

For the Petitioner /applicant

: Mr. Sumeer Sodhi, Advocate

Mr. Amitabh Sinha, Advocate

For the Respondent/Corporate Debtor: -

## **ORDER**

Learned Counsel for the petitioner/Operational Creditor is present. It is represented by the Ld. Counsel for the petitioner that an advance copy of the application has already been dispatched but Tracking report is not available.

The petitioner is directed to file the Tracking report along with an affidavit of service. In addition, the petitioner is also directed to send one more notice to

a

Coutel\_

the Corporate Debtor. On receipt of the notice, the Corporate Debtor will show cause as to why this petition should not be admitted.

Dasti Process is allowed.

List on 06.11.2017.

(DEEPA'KRISHAN) MEMBER (TECHNICAL)

Surjit 12.10.2017 (MACI - 12-12)

(R. VARADHARAJAN) MEMBER (JUDICIAL)